

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**  
**Before**

**THE HON'BLE MR. JUSTICE SHAJI P. CHALY**

**&**

**THE HON'BLE MR. JUSTICE ASHOK MENON**

**Tuesday, the 5<sup>th</sup> day of May, 2020/15<sup>th</sup> Vysakh, 1942**

**W.P.(Cri.) TMP No.4 of 2020**

**PETITIONER:**

Krishna Priya PS aged 34 years ,  
W/o Prashant, residing at Pullithanthu Elanji P.O.,  
Elanji, Currently residing at Pazhoor House,  
THodupuzha East PO , Kanjiramattom.

By  
Smt. Sandya Raju

**RESPONDENTS:**

1. State of Kerala Represented by the Government Pleader,  
High Court of Kerala, Ernakulum , Kochi 682 031.
2. The Superintendent of Police, Sub Jail Power house Road,  
Junction Aluva, Periyar Nagar, Aluva, Kerala 683 101.
3. The Deputy Superintendent of Police, Puzhakaranakavu, Thottumkalpeedika,  
Muvattupuzha Kerala 686 661.
4. Circle Inspector of Police Koothattukulam, SH2, Muvatupuzha Ettumannur Road,  
Koothatukulam Kerala 686 662.
5. Prashant T.G, S/o Gopalan, age 36 years, Pullithanthu,  
Elanji P.O., Elanji.
6. Rathnama Gopalan, W/o Gopalan, Pullithanthu Elanji P.O., Elanji

**Sri.Vimal K. Nath, Government Pleader**  
**Smt.Bindu R. Sasthamangalam for R5 & R6**

This Writ Petition (Civil) having come up for orders on 05.05.2020,  
the court on the same day passed the following:

**ORDER**

**SHAJI P. CHALY, J**

This Habeas Corpus Petition was heard for some time. Having gone through the petition filed by petitioner, we are of the considered opinion that the petition uploaded is not at all clear to identify the contentions put forth by the petitioner. Anyhow, during the last posting, learned Government Pleader was directed to make an enquiry and file a report with respect to the custody of the children held by the 5<sup>th</sup> and 6<sup>th</sup> respondents. Even though notice is not served on 5<sup>th</sup> and 6<sup>th</sup> respondents, they are appearing through learned counsel Smt.Bindu R.Sasthamangalam. Therefore, service is complete.

2. It is submitted by learned counsel for 5<sup>th</sup> respondent that already address and other details are furnished to the petitioner's counsel. However, learned Government Pleader is requested to

furnish the phone number and other details of the 5<sup>th</sup> respondent and on doing so, it is submitted that an enquiry would be made by the Police and appropriate report would be filed before this Court.

In that view of the matter, post the matter on 8.5.2020 for the report of the learned Government Pleader. Learned counsel for respondents 5 & 6 are directed to furnish the details to the learned Government Pleader appearing today. Leaned counsel for the petitioner is directed to upload a clear copy of the writ petition for proper consideration.

**SHAJI P. CHALY, JUDGE.**

**ASHOK MENON, JUDGE.**

smv

